

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(26)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 31.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/151/(IB)/CB/2018  
NAME OF THE PETITIONER(S) : POPULAR AGENCIES  
NAME OF THE RESPONDENT(S) : IRBAZ LEATHER PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	VASUDEVAN	For O.C.	Abhinav
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2	S. MANIYANDAN	For C.D	
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**ORDER**

Counsels for both the parties are present. Counsel for Respondent has submitted an affidavit to the effect that the matter has been settled between the parties as per the schedule of payment mentioned under para '2' of the affidavit and in the event of default or dishonouring of any of the cheques, Petitioner will be entitled to revive the present case and the Respondent shall be liable to pay the compound interest together with the principal amount due and prayed to close CP/151/IB/2018.

In terms of the affidavit has been filed, the Company Petition stands **disposed of**. The affidavit shall form the part of this order.

However, Petitioner is given liberty to revive the petition in the event of default committed by the Respondent or dishonouring of any of the cheques.

  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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